

**IN THE COURT OF SHRI PULASTYA PRAMACHALA,
SPECIAL JUDGE CBI - 13, (PC ACT)
ROUSE AVENUE DISTRICT COURT, NEW DELHI.**

CBI v. GEE CEE Corporation Pvt. Ltd. & Ors.

RC-0032020A0040

U/s. 120 B, 420, 467, 468, 471 IPC & Section 7 of PC Act, 1988 (as amended in 2018).

28.06.2021 (At 10:03 a.m.)

Present: Sh. Neelmani, Id. PP for CBI alongwith Insp Amit Pandey, IO of the case.
Sh. Daljeet Singh (reader), Sh. Ganesh Singh Rawat (P.A.), and Sh. Tarun Aggarwal (ahalmad) of this court, are present through video conference.

(Through Cisco Webex Meeting App)

In continuation of previous order, hearing of this application is being hosted by Sh. Daljeet Singh, reader of this court on designated video conference link of this court. It is certified that audio and video quality of the hearing remained satisfactory to conclude the hearing.

Some more time is sought by IO and Id. PP to obtain orders as mentioned in last order.. Accordingly, put up on 12.07.2021 for the purpose already fixed.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to ahalmad electronically, for compliance and for uploading on the website.

**(Pulastya Pramachala)
Special Judge (CBI-13), PC Act,
RADC, New Delhi/28.06.2021**